# ENHANCEMENT OF THE SALE PRICE OF

Paper laid

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150. Lt.-Col J. S. MANN: Will the Minister for REHABILITATION be pleased to state whether it is a fact that the price of 'Shamlats' and 'Jungle' land in the Karnal District which was originally valued at 'four annas' by the Ministry of Rehabilitation, has been raised to 'ten annas'; if so, why?

THE DEPUTY MINISTER FOR RE-HABILITATION (SHRI J. K. BHONS-LE): Yes. Valuation of Shamlat ban-jar lands has been raised by 50 per cent, in the villages fee from Kallar water-logging and other defects and by 25 per cent, in the other villages of Karnal District.

The valuation has been raised because while Shamlat Banjar lands in other districts of Punjab are in small bits and outside the irrigation zone, those in the Karnal district are in compact blocks and in the irrigation

#### FAMINE RELIEF LOANS GIVEN TO STATES

128t. SHRI P. C. BHANJ DEO: Will the Minister for FINANCE be pleased to "state:

- (a) the amount of famine relief loans given to all Part A and Part B States in the years 1950-51 and 1951-52;
- (b) how these loans were distributed among the States;
- outstanding the .of amount famine relief loans given to States prior to 1950-51;
- (d) the number of annual instalments in which these loans are repayable by the States; and
- (e) the rate of interest charged on these loans?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) and (c). Nil.

(b), (d) and (e). Do not arise.

VISIT OF Mr. DULLES TO INDIA

SHRI B. GUPTA (West Bengal): Sir, may I draw your attention to a matter of great public concern and urgent importance, namely, the impending visit of Mr. Dulles to India? He is world's warmonger No. 1. He is coming here, as reported in the press, with the object of drawing India into American war plans and making Asians fight Asians. This is a matter which should be discussed in the House before he comes here, so that we can make our views known.

MR. CHAIRMAN: Order, order. The hon. Member should resume his seat. No discussion will be allowed.

## RETRENCHMENT OF DEFENCE EM-**PLOYEES**

SHRI B. RATH (Orissa): Sir, I have received a wire, and not only myself but several Members have also received it, from Jubbulpore that the hon. Mr. Tyagi's statement of the 29th April regarding retrenchment is highly disturbing and asking us to take up the • workers' cause and save them from starvation. I beg to lay this on the Table of the House and to appeal to the Members so that they can take this issue up, because there is going to be vast retrenchment among the defence employees.

#### PAPER LAID ON THE TABLE

#### AMENDMENTS TO THE GENERAL REGULA-TIONS OF THE INDUSTRIAL FINANCE CORPORATION.

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): Sir, with your permission, on behalf of the Finance Minister I lay on the Table a copy of Notification No. 5/53, dated the 30th March, 1953. containing

amendments to the General Regulations of the Industrial Finance Corporation as required by sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. S-62/53.]

# ANNOUNCEMENT BY THE CHAIRMAN

#### HOUSE COMMITTEE

MR. CHAIRMAN: I have nominated the following Members to the House Committee:

- Shri Amar Nath Agrawal— Chairman
- Shri Rejeshwar Prasad Narain Sinha
- 3. Shri Jagannath Das
- 4. Dr. Shrimati Seeta Parmanand
- 5. Shrimati Sharda Bhargava
- 6. Kunwarani Vijaya Raje
- 7. Shri H. D. Rajah.

The new Committee will begin to function from the 22nd May, 1953

### THE DELHI ROAD TRANSPORT AUTHORITY (AMENDMENT) BILL, 1953

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT' (SHRI O. V. ALAGESAN): Sir, I beg to move:

"That the Bill to amend the Delhi Road Transport Authority Act, 1950, be taken into consideration."

Sir, I *am* sorry to trouble the House by bringing this small measure before it. But for an error of oversight in having failed to issue a notification

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bringing the Delhi Road Transport Authority Act, 1950 into force, ^his occasion would not have arisen. I am sincerely sorry that such an error should have occurred. This measure was discussed when the House considered the Repealing and Amending Bill, 1953. The House then took objection to the form and procedure adopted in bringing this amendment at that time, and the Chair ruled that a separate measure should be brought before the House. That is why I am moving this Bill.

As stated in the Statement of Objects and Reasons, the Delhi Road Transport Authority was established by means of a notification issued under section 3(1) of the Act. The notification that should have been issued under section 1(3) of the Act bringing the Act itself into force was not issued, and the Authority has been functioning, since its inauguration in April 1950, without any legal basis. This state of affairs is sought to be remedied toy this amending Bill. The Act lays on the Central Government and on the Authority several obligations which they have been discharging during this period. The Bill seeks to validate all such actions that have been taken by the Central Government and the Authority in pursuance of the obligations placed on them by the Act. The whole measure is a formal one which the House should have no difficulty in agreeing to. I have nothing more to add, and I move.

MR. CHAIRMAN: Motion moved:

"That the Bill to amend the Delhi Road Transport Authority Act, 1950, be taken into consideration."

SHRI RAJAGOPAL NAIDU (Madras): My only remark in this case would be to ask what action Government has taken against the particular officer in this department who was negligent in the discharge of his duties